

**आयकर अपीलीय अधिकरण “SMC” न्यायपीठ मुंबई में।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL “SMC” BENCH, MUMBAI**

श्री महावीर सिंह, उपाध्यक्ष के समक्ष ।  
BEFORE SRI MAHAVIR SINGH, VICE PRESIDENT

**आयकर अपील सं./ ITA No. 5395/Mum/2019**  
(निर्धारण वर्ष / Assessment Year 2012-13)

Indo American Chamber of Commerce 1-C, Vulcan Insurance Building Veer Nariman Road Churchgate Mumbai-400 020	Vs.	The Income Tax Officer(E)-1(3) Room No.511, 5 <sup>th</sup> Floor Piramal Chambers, Lalbaug, Parel-400 012
<b>(अपीलार्थी / Appellant)</b>	..	<b>(प्रत्यर्थी / Respondent)</b>
<b>स्थायी लेखा सं. / PAN No. AAAAI10063L</b>		

अपीलार्थी की ओर से / <b>Appellant by</b>	:	None
प्रत्यर्थी की ओर से / <b>Respondent by</b>	:	Shri Vaibhav Jain, DR

सुनवाई की तारीख / <b>Date of hearing:</b>	27.10.2021
घोषणा की तारीख / <b>Date of pronouncement :</b>	27.10.2021

**आदेश / ORDER**

महावीर सिंह, उपाध्यक्ष के द्वारा /  
**PER MAHAVIR SINGH, VP:**

This appeal of the assessee is arising out of order of the Commissioner of Income Tax (Appeals)-3, Mumbai [in short CIT(A)], in appeal No. CIT(A)-3/IT-10734/2017-18 vide dated 26.06.2019. The Assessment was framed by the Income Tax Officer(E),Ward-1(3) Mumbai (in short ITO/ AO) for the A.Y. 2012-13 vide order dated 25.03.2015 under section 143(3) of the Income-tax Act, 1961 (hereinafter 'the Act').

2. At the outset, Ld. Sr.DR stated that assessee has opted for Vivad Se Vishwas Scheme (VSVS Scheme), 2020 and Form No.3 issued by PCIT has been filed. When, this fact was confronted to Ld. Sr.DR, he has not raised any objection. The assessee has opted for Vivad Se Vishwas Scheme (VSVS



Scheme), 2020 and already Form No.3 has been issued by the PCIT and assessee want to withdraw this appeal. I permit the withdrawal and dismiss the appeal as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 27.10.2021.

Sd/-  
(महावीर सिंह /MAHAVIR SINGH)  
(उपाध्यक्ष / VICE PRESIDENT)

मुंबई, दिनांक/ Mumbai, Dated: 27.10.2021  
Kasarla Thirumalesh, Sr.PS

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त (अपील) / The CIT(A)
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार (Astt. Registrar)/ व.निजी सचिव  
(Sr.PS)  
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai